IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

REGIONAL BENCH - COURT NO. – III

Excise Appeal Nos. 40424 & 40506/2019

(Arising out of Order-in-Appeal No. 604/2018 (CTA – II) dated 28.12.2018 and 649/2018 (CTA – II) dated 28.12.2018 passed by the Commissioner of Central Tax (Appeals – II) Chennai)

M/s. Flowcrete India P. Ltd. **Appellant**
523 (A Block)
Permabakkam High Road
Mannur Village, Sriperumbudur Taluk
14, Ennore High Road, Kancheepuram Dt.
Chennai – 602 105.

Vs.

Commissioner of GST & Central Excise **Respondent**
Chennai Outer Commissionerate
Newry Towers, No. 2054, I Block
II Avenue, 12th Main Road
Anna Nagar, Chennai – 600 040.

APPEARANCE:

Ms. G. Pallavi, Advocate for the Appellant
Shri L. Nandakumar, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Final Order Nos. **40041-40042 / 2020**

Date of Hearing: 13.01.2020
Date of Decision: 13.01.2020

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeals are dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeals dismissed as withdrawn.

(Dictated and pronounced in open court)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

Rex